

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, "GULESTAN" BUILDING NO.6
PRESCOT ROAD, BOMBAY 400001

O.A No.657/91

S N Dhamdhare
C/o. Bharatiya Mazdoor Sangh
185 Shanwar Peth
Pune 411030

C/o. T.No.-U-165
5 BA Ele. Section
H.E. Factory
Khadki
Pune 411003

.. Applicant

V/s.

1. Union of India
through Secretary
Ministry of Defence
South Block
New Delhi

2. General Manager
High Explosives Factory
Khadki
Pune 411003

.. Respondents

CORAM: Hon.Shri M Y Priolkar, Member(A)

TRIBUNAL'S ORDER DATED: 23-12-1991
(PER: M Y PRIOLKAR, MEMBER(A))

This application was filed on 3.10.91 before the Tribunal. The prayer of the applicant was for a direction to the respondents to pay the back wages from the date of removal to the date of reinstatement as per order of Tribunal in Transferred Application No.350/86.

When this matter came up for hearing before a Division Bench on 13.11.91 the applicant's counsel was heard at length and he made a request for adjournment. As recorded in the order dated 13.11.91 of the Tribunal, this request for adjournment was granted "obviously because there was a difficulty in the admission of this application." However, the case was adjourned only because of the request of the applicant's counsel to 25.11.91. On 25.11.91 neither the applicant nor his counsel was present ~~for~~ nor was any communication received from either

WJ

of them . The case was therefore again adjourned to 23.12.91 i.e., to-day for admission hearing . However, even to-day neither the applicant nor his counsel is present nor is there any communication ~~is~~ sent for adjournment or otherwise.

Evidently, in view of the order recorded by the Tribunal on 13.11.91, the applicant does not seem to be interested in pursuing this application.

Application is accordingly rejected for non-prosecution with no order as to costs.

(M Y PRIOLKAR)
MEMBER (A)